

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.312**  
CA.CAA-72(ND)/2023

**IN THE MATTER OF:**

Divine Banijya Pvt Ltd. With Ram Buildcon Pvt Ltd.

.... **APPLICANT/PETITIONER**

**SECTION**

**U/s 230-232**

**Order delivered on 05.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Manoj Kumar Garg, Mr. Sachin Kaushik,  
Advocates

For the Respondent :

**ORDER**

In compliance with the order dated 11.12.2023, the Applicant has filed a updated table of equity shareholders, secured and unsecured creditors etc.

Heard the submissions made by Ld. Counsel appearing for the Applicant.

Order in first motion application is **reserved**.

**-SD-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**-SD-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**